

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 672 of 2019**

**IN THE MATTER OF:**

**Sesh Nath Singh & Anr.**

**...Appellants**

**Versus**

**Baidyabati Sheoraphuli Co-operative  
Bank Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellants : Mr. Aritra Basu, Ms. Paushali Banerjee, Mr. Arjun  
Asthana and Ms. Sreenita Ghosh, Advocates**

**For 1<sup>st</sup> Respondent: Ms. Anjali Gupta, Advocate**

**For 2<sup>nd</sup> Respondent : Mr. Pranay Agarwal, Mr. Abhishek Jain, Advocates  
Mr. A. Mukhopadhyay, IRP**

**ORDER**

**31.07.2019** Learned counsel appearing on behalf of 1<sup>st</sup> Respondent (Financial Creditor) and 2<sup>nd</sup> Respondent (Resolution Professional) pray for and is allowed 10 days' time to file reply-affidavit. Rejoinder, if any, be filed by the Appellant within 10 days thereof.

Post the case 'for orders' on **27th August, 2019**. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc